

FORM A
PUBLIC ANNOUNCEMENT
*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**[FOR THE ATTENTION OF THE CREDITORS OF
LONGRANGE COMMODITIES PRIVATE LIMITED]**

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s Longrange Commodities Private Limited
2. Date of incorporation of corporate debtor	24/07/2009
3. Authority under which corporate debtor is incorporated / registered	ROC Mumbai I
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909MH2009PTC194346
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 118, 1st Floor, Plot No. 49, Vyapar Bhavan, P. D Mello Road Carnac Bunder, Chinchbunder, Princess Dock, Mumbai, Mumbai, Maharashtra, India, 400009
6. Insolvency commencement date in respect of corporate debtor	12/06/2026
7. Estimated date of closure of insolvency resolution process	09/12/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Kuldeep Tank Reg. No. - IBBI/IPA-001/IP-P-02776/2022-2023/14255
9. Address and e-mail of the interim resolution professional, as registered with the Board	202, Block-A, The One, RNT Marg., Indore 452001 Email: cakuldeepptank@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	202, Block-A, The One, RNT Marg., Indore 452001 Email: cirp.longrange@gmail.com
11. Last date for submission of claims	26/06/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 202, Block-A, The One, RNT Marg., Indore 452001

Notice is hereby given that the National Company Law Tribunal Mumbai Bench Court VI has ordered the commencement of a corporate insolvency resolution process of the M/s Longrange Commodities Private Limited on 12/06/2026.

The creditors of M/s Longrange Commodities Private Limited are hereby called upon to submit their claims with proof on or before 26-June-2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA-NA

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place: 14/06/2026, Indore

Kuldeep Tank
Interim Resolution Professional
In the matter of Longrange Commodities Private Limited
CIN-U51909MH2009PTC194346
IBBI Reg. No. IBBI/IPA-001/IP-P-02776/2022-2023/14255
AFA valid till 30/06/2027.
Office: 202, Block-A, The One, RNT Marg., Indore 452001
9826677735/9977332329/0731-4226345

TRANSPORT AIRCRAFT GOES DOWN IN JORHAT

5 IAF personnel killed in AN-32 crash; court of inquiry ordered

Co-pilot critically injured; Rajnath Singh condoles deaths

PRESS TRUST OF INDIA New Delhi, June 13

FIVE INDIAN AIR Force personnel, including two officers, were killed when their Russian-origin Antonov An-32 transport aircraft crashed while landing at Jorhat in Assam on Saturday.

The co-pilot of the aircraft has sustained injuries and is undergoing treatment at a military hospital in Jorhat, sources said. Six personnel were onboard the plane.

The deceased personnel are: Squadron Leader Prashant Singh, Flight Lieutenant Shubham Kumar, Sergeant Jitendra Sharma, Agniveervayu Khemaram Kumawat and Agniveervayu Danish Alam.

The aircraft met with the accident during a routine sortie at approximately 10 AM, according to the Indian Air Force (IAF). A court of inquiry has been ordered by the IAF to ascertain the cause of the accident. "The Indian Air Force deeply regrets the loss of five



Damaged remains of the AN-32 aircraft, belonging to the 43 Squadron of the Indian Air Force, that crashed in Jorhat

personnel in the An-32 accident at Jorhat, Assam," the force said in a statement. Sources said that the aircraft lost control upon touchdown and skidded off the runway. It hurtled across the parallel taxiway, snapping into two segments before being engulfed in flames, they added. "Sqn Ldr Prashant Singh, Flt Lt Shubham Kumar, Sgt Jitendra Sharma, Agniveervayu Khemaram Kumawat and Agniveervayu Danish Alam made the supreme sacrifice in the line of

duty," it said. The IAF extended its deepest condolences to the bereaved families and said it "stands firmly" with them in this hour of grief.

Defence Minister Rajnath Singh expressed deep anguish over the incident, "Deeply anguished by the loss of five Air Warriors in the AN-32 accident at Jorhat, Assam... Their courage and service to the nation will always be remembered with pride and gratitude. My heartfelt condolences to the bereaved families. The nation stands

firmly with them in this hour of grief," said Singh.

The AN-32 is used by the IAF for logistics, cargo transportation and operational support missions. According to the MoD, IAF is mulling replacing its ageing AN-32 and IL-76 transport aircraft with the Medium Transport Aircraft programme to meet future strategic, tactical and operational airlift requirements. The fleet has undergone multiple rounds of upgrades to extend its operational life.



Lt Gen Dhiraj Seth

Lt Gen Dhiraj Seth named next Chief of Army Staff

PRESS TRUST OF INDIA New Delhi, June 13

LT GEN DHIRAJ Seth will be the next Chief of the Army Staff, the defence ministry announced on Saturday.

Lt Gen Seth, currently serving as the Vice Chief of Army, will take charge of the top position on June 30 when the incumbent Gen Upendra Dwivedi retires. The senior military officer is an alumnus of the National Defence Academy, Khadakwasla, and was commissioned into the Armoured Corps in December 1986. Over a military career spanning nearly four decades, he has extensive experience across operational, strategic, capability development and institutional domains.

Centre to take over Jaipur Polo Ground in Delhi

PRESS TRUST OF INDIA New Delhi, June 13

PAVING THE WAY for the eviction of Jaipur Polo Ground in the Race Course area of the national capital, a Delhi court declined to grant interim protection to the Indian Polo Association (IPA) against the Centre's order directing it to vacate the ground.

The order dated June 12 was posted on the court website on Saturday as officials of the Land and Development Office under the Union Housing and Urban Affairs Ministry took physical possession of the 15.20-acre Jaipur Polo Ground.

In its order, the court said, "A similar kind of request was moved before the Learned Principal District and Sessions Judge, PHC and Delhi High Court, and no relief was granted to the appellant. Therefore, keeping in view judicial discipline and propriety, I am not inclined to stay the execution of the impugned order even till next date." The court, however, directed the Union government to file replies to the appeal and the stay application and listed the matter before the vacation judge on June 17.



A CRPF personnel stands guard at the sealed gate of the Jaipur Polo Ground on Saturday

The Centre has informed the courts that the land occupied by the polo ground and nearby establishments, including the Delhi Gymkhana Club, is proposed to be taken over for public purposes. Appearing for the Union government, its standing counsel Ashish Dixit sought time to file replies to the appeal as well as the stay application. However, senior advocate Akshay Makhija along with other counsel, representing the IPA, opposed the Centre's request for adjournment to file its reply and urged the court to restrain authorities from executing the eviction order till the next date of hearing,

contending that otherwise the appeal itself would become infructuous.

Rejecting the request for temporary protection till the next hearing, the court said, "Keeping in view the judicial discipline and propriety, I am not inclined to stay the execution of the impugned order even till next date." The IPA termed the eviction "wrongful, arbitrary and contrary to law," and said it would pursue all available legal remedies to safeguard its rights and interests. "As the matter is sub judice and ongoing, the Association does not propose to comment further at this stage," said IPA counsel, Major (Retd) Nirvikar Singh.

FROM THE FRONT PAGE

Modi to meet Trump at G7

"WE KNOW THAT Prime Minister Modi is quite ambitious about the role he sees for India, the importance of the US-India relationship," the official said. "We think a potential trade deal is part of that."

Trump would insist on reaching "a very good deal," the official said, adding, "We think a very good deal is possible, but I

don't think we'll close that deal at the G7." The senior official said Trump and Modi would have a good opportunity to take stock of the trade talks, but further technical discussions would likely be needed to close a deal. Modi on Saturday left for a week-long visit to France and Slovakia, during which he will attend the G7 Summit.

Indian attendance at FIFA to be half over 2022

COUNTRIES SUCH AS Brazil and Argentina, traditionally among the largest contributors of travelling World Cup fans, have seen a decline in interest. Rajeev Kohli, joint managing director of Delhi-based Creative Travel, who is currently in Latin America, said the sentiment remains subdued across the region. "Several travel partners in this part of the world share that high costs and visa issues, particularly for the US, are challenging. Brazil operators are experiencing at least a 30-40% decline compared to past world cups because of these reasons." Many people are reserving the World Cup outing for 2030, to be hosted by Morocco, Portugal, and Spain, which are closer to traditional football fan bases in Europe, Africa and parts of Asia.



Despite the challenges, for affluent and experience-driven travellers, the tournament is a once-in-a-lifetime opportunity, and the demand has not disappeared altogether. Industry sources said such global sporting events continue to attract affluent Indian travellers, particularly passionate football fans who often plan in advance to secure tickets and travel arrangements. Daniel Dsouza, co-founder of sports experiences and travel platform DreamSetGo, said inter-

est in live sporting experiences." Pittie noted that major sporting events have historically driven sharp increases in travel-related costs. "Historically, major sporting events have seen flight and hotel prices rise by anywhere between 1.5x and 3x closer to the event dates, depending on demand and availability. As a result, travellers are increasingly researching and planning their trips early to secure better value and convenience," he said. This shift toward experience-led travel is also being observed by online travel platform Cleartrip.

Pallavi Saxena, chief marketing and revenue officer at Cleartrip, explained that large sporting events like FIFA increasingly influence both travel intent and booking behaviour. "Despite the average airline travel cost to FIFA World Cup host nations at about ₹92,000 between

Tata's iPhone parts unit under pollution board lens

TATA SAID IT was "committed to responsible business practices and protection of the environment and local communities", and that it had responded to pollution authorities, although giving no further details.

The pollution board in its May notice asked Tata to explain why power to the unit should not be cut and the unit closed for its alleged breach of the rules.

Apple, which has strict rules on how its suppliers handle wastewater, and the Tamil Nadu government did not respond to requests for comment from Reuters. Companies have often faced disciplinary action from pollution authorities in India. In 2024, Mercedes-Benz improved wastewater and air pollution management at its only car factory in India after officials detected lapses in compliance with environmental law. The environment ministry told Parliament in February that 4.4% of

544,364 industries were found non-compliant with environmental standards in the past five years, and 3,600 were shut down by pollution control departments.

The Tata notice adds to a series of issues that have dogged Apple's India supply chain. A fire at Tata's Hosur plant in September 2024 halted iPhone component production briefly, while a fire in September 2023 at former supplier Pegatron's iPhone plant shut production for days.

In 2024, a Reuters investigation found that major Apple supplier Foxconn systematically excluded married women from iPhone assembly jobs at one of its plants in India, although the company said at the time that it complied with all laws. India is projected to make 26% of all iPhones globally in 2026, from just 6% four years ago, according to research the firm Counterpoint.

-REUTERS

KAKATIYA CEMENT SUGAR AND INDUSTRIES LIMITED
1-10-140/1, GURUKRUPA, ASHOK NAGAR, HYDERABAD - 500020
CIN: L28642TG1979PLC002485 Website: www.kakatiyacements.com

Notice to Shareholders
Sub: Transfer of dividend and shares to IEPF Authority.
Shareholders are hereby informed that pursuant to the provisions of Section 124 of the Companies Act, 2013 read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 the unclaimed dividend for the year ended 31st March, 2019 which remained unclaimed for a period of seven years is due for transfer to IEPF and the corresponding shares if any on which dividend was unclaimed for seven consecutive years will also be transferred as per the procedure set out in Rules.
The company has sent individual notices to the concerned shareholders and the details of such shares to be transferred to IEPF are also made available on the website of the company at www.kakatiyacements.com, to verify the details of their unclaimed dividend and the shares liable to be transferred. Shareholders are requested to claim the dividend declared for the financial year ended 31st March, 2019 and for subsequent years immediately before the same is transferred to IEPF. In case the company does not receive any communication from the concerned shareholders by 08.08.2026 the company shall transfer the shares to IEPF as per the due date in terms of procedures set out in the Rules without any further notice.
Those shareholders who hold shares in physical form are requested to communicate their Mobile No., Bank account number, name of the Bank, Branch, IFSC Code, PAN, Aadhar, e-mail ID and address by submitting duly executed forms ISR-1, ISR-2, ISR-3, ISR-4 and SH-13/SH-14 along with its enclosures (which can be downloaded from RTA's website www.xisoftech.com) to: xisofid@gmail.com to facilitate payment of dividend. Members holding Accounts in Banks in which merger has taken place are requested to check and mention the correct IFSC code of the bank consequent to merger.
Please note that no claim shall lie against the company in respect of unclaimed dividend amount and shares transferred to IEPF. The shareholders may claim the dividend and corresponding shares transferred to IEPF including all benefits accruing on such shares, if any, from IEPF Authority upon due compliance of the procedures.
For any clarification in this regard, the concerned members may write to the company or to the Registrar and Share Transfer Agent (RTA) at the address stated herein below:-
Registrar and Share Transfer Agent (RTA)
XL Softech Systems Limited (Unit: Kakatiya Cement Sugar and Industries Limited)
3, Sagar Society, Road No.2, Banjara Hills, Hyderabad - 500 034. Phone: 040 23545913/14/15
Email: xisofid@gmail.com
For Kakatiya Cement Sugar & Industries Limited
Sd/-
M V R L S Rao
Company Secretary
Place : Hyderabad
Date : 13.06.2026

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
(FOR THE ATTENTION OF THE CREDITORS OF LONGRANGE COMMODITIES PRIVATE LIMITED)

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5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 118, 1st Floor, Plot No. 49, Veerap Braven, P D Mello Road Camac Bunder, Chinchwad, Pinness Dock, Mumbai, Maharashtra, India, 400009
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8. Name and registration number of the insolvency professional acting as interim resolution professional	Kuldeep Bank Reg. No. - IBBI/IPA-001/IP-P-02776/2022-2023/14255 AFA valid till 30/06/2027
9. Address and e-mail of the interim resolution professional, as registered with the Board	202, Block-A, The One, RNT Marg., Indore 452001. Email: cskuldeepbank@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	202, Block-A, The One, RNT Marg., Indore 452001. Email: crip.longrange@gmail.com
11. Last date for submission of claims	26/06/2026
12. Classes of creditors, if any, under clause (b) of sub-section (BA) of section 21, ascertained by the interim resolution professional	NA
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads Physical Address: 202, Block-A, The One, RNT Marg., Indore 452001

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Kuldeep Bank Interim Resolution Professional
In the matter of Longrange Commodities Private Limited
CIN-U51909MH2009PTC194346
IBBI Reg. No. IBBI/IPA-001/IP-P-02776/2022-2023/14255
AFA valid till 30/06/2027
Date : 14/06/2026 Office: 202, Block-A, The One, RNT Marg., Indore 452001
Place : Indore 9826677735/9977332329/0731-4226345

Deal with Iran to be signed today: Trump

THIS WILL BE in return for Iran opening the strait. Iran's Fars news agency quoted Baghaei as saying the release of Iran's frozen assets was an integral part of the agreement and also that Iran would have to charge for services in the Strait of Hormuz.

Fars also quoted him as saying foreign military bases in the region must end without providing details.

Iran's nuclear programme would be addressed during a 60-day period of talks. A US official said the agreement would ultimately lead to the dismantling of Iran's nuclear programme, with its stockpile of highly enriched uranium to be destroyed and removed.

But Araqchi said that Iran, which sources said has not accepted the dismantling of its nuclear programme, wanted to retain the uranium in diluted form. The proposals also include discussion of possible war reparations for Tehran and dropping longstanding US demands for limits on Iran's

missile programme, the sources said. The US official disputed that account.

Israeli Prime Minister Benjamin Netanyahu said his country would not be party to the agreement. He has clashed with Trump over US demands that Israel curb military action in Lebanon to reach a deal with Tehran.

Araqchi said the agreement would end the war in Lebanon, implying an Israeli withdrawal from occupied areas.

Israel's defence minister said it would not withdraw. A senior Israeli official said Israel expects to retain its freedom to act against threats.

Iran's supreme leader, Ayatollah Ali Khamenei, was killed in an airstrike on the first day of the war and later replaced in the role by his son Mojtaba. Khamenei's funeral will begin in Tehran on July 4 and conclude with his burial in his hometown, the north-eastern holy city of Mashhad, on July 9, Iranian state media reported on Saturday.

Anthropic cuts Fable 5, Mythos 5 access

THE SUSPENSION IS expected to impact Indian users and enterprises, as India is Anthropic's second-largest market.

The development follows major partnerships between the AI firm and Indian IT giants, including a recent deal with TCS to equip 50,000 employees with Anthropic's models, and a collaboration announced by Infosys in February to deploy advanced enterprise AI solutions using the Claude family of models. Furthermore, select Indian government agencies and private firms were recently granted access to the Mythos model under a cybersecurity initiative called Project Glasswing, according to sources familiar with the matter. The US directive follows earlier alarms raised within the Indian government regarding advanced AI models.

In April, FM Nirmala Sitharaman directed banks and financial institutions to bolster their cybersecurity frameworks and coordinate with CERT-In to counter emerging AI-linked threats.

The high-level meeting was convened amid global concerns surrounding Anthropic's Claude Mythos system, which the company had withheld from public

release due to its advanced ability to exploit software bugs.

Anthropic said the US government letter did not provide specific details regarding the national security concern, but the company understands that the government believes it has become aware of a method to bypass Fable 5.

Defending its models, Anthropic said it reviewed a demonstration of the specific technique and found it to be a "narrow, non-universal jailbreak" that essentially consists of asking the model to read a specific codebase and fix software flaws.

The company argued that this level of capability is widely available from other models, including OpenAI's GPT-5.5, and is routinely used by cybersecurity defenders.

"We disagree that the finding of a narrow potential jailbreak should be cause for recalling a commercial model deployed to hundreds of millions of people. If this standard was applied across the industry, we believe it would essentially halt all new model deployments for all frontier model providers," Anthropic said.

Tata Trusts CEO pushes back against 'noise'

HE NOTED THAT the Tata Trusts, established in 1892, predate India's corporate social responsibility (CSR) framework by more than a century and have long served as the philanthropic arm of the Tata group through their majority shareholding in Tata Sons. According to Sharma, the trusts spent approximately ₹1,600 crore on philanthropic initiatives in FY26 and expect spending to rise to around ₹2,000 crore in the current financial year.

"This is not an institution in 'chaos' but one which is doing what it does best — serving those at the margins of society," Sharma wrote. "No hype, no publicity; only solid, hard work. Everything else is noise." Sharma said the funds have supported a range of programmes, including affordable cancer care facilities in Assam, Maharashtra, Jharkhand, Andhra Pradesh and Uttar Pradesh, rural livelihood projects across central India, nutrition interventions for mothers and children, healthcare programmes, foundational education initiatives and skill-development efforts aimed at improving youth employability. The trusts have also provided grants for medical treatment and educational scholarships for financially disadvantaged individuals, Sharma said.



Looking ahead, he disclosed several upcoming initiatives, including a collaboration with a reputed educational institution to establish a world-class undergraduate university, support for a multi-specialty hospital in central India, funding for agricultural and genomics research, assistance to Indian Institute of Technology Mandi for a centre for disaster preparedness and resilience, and support for brain research at the Indian Institute of Technology Madras. The post is among the strongest public interventions by a senior Tata Trusts executive in recent months and appears aimed at countering perceptions that governance disputes have overshadowed the organisation's philanthropic mission.